

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 166 of 1996.

Wednesday this the 7th day of February, 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

S. Attakoya,
Assistant Surveyor of Works,
Lakshadweep Public Works Department,
Kavarathi.

.. Applicant

(By Advocate Shri M.R. Rajendran Nair)

Vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavaratti.

2. The Superintending Engineer,
Lakshadweep Public Works
Department, Kavaratti.

.. Respondents.

(By Advocate Shri M.V.S. Nampoothiri)

The application having been heard on 7th February, 1996,
the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges A3 order transferring him
from Amini to Kavaratti. Applicant submits that the
transfer is not in administrative interests. He submits
further that he has made a request for a posting at Kiltan,
his native Island. Learned Counsel appearing for applicant
submitted that the applicant as a loyal and responsible
official would join at Kavaratti and obey A3 orders.

...2/-

His only request is that A2 representation may be considered by the first respondent. We are confident that the first respondent will consider the matter on merits particularly in the light of the fact that applicant is complying with the transfer order as a disciplined official. A decision will be taken on the representation within two months from today.

2. Standing counsel submits that he will forward a copy of the original application and a copy of this order to first respondent for compliance. We record the submission.

3. Original application is disposed of as aforesaid.

No costs.

Wednesday this the 7th day of February, 1996.



P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

LIST OF ANNEXURES

1. Annexure A2: True copy of the representation dated 1.1.1996 submitted by applicant to the 1st respondent.
2. Annexure A3: True copy of the order F.No.2/4/2246/93-C1 dated 28.12.1995 issued by 2nd respondent to the applicant.

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